## TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

New Delhi, the

| July, 1985.

## NOTIFICATION INCOME TAX

No. 6320 (F.No.398/29/84-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961) ex-post-facto authorisation of the Central Government is hereby conveyed to Shri S.P.Tirkey being a Gazetted Officer of Central Government, to the exercise of the powers of a Tax Recovery Officer under the said Act.

This Notification came into force from 16.2.85 when
Shri Tirkey took charge of Tax Recovery Officer.

Under Secretary to the Govt. of India.

Te

The Manager, Govt. of India Press, Mayapuri, New Delhi.